

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3437 of 2021

Sidheshwar Mahto.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. L.C.N. Shahdeo, Advocate
For the State : Mrs. Snehlika Bhagat, A.P.P.

02/5-4-2021 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Bhandra P.S. Case No. 03 of 2021.

One Chandan Thakur was apprehended with a stolen motorcycle who has disclosed the name of the petitioner and others as his accomplices. The petitioner is in custody since 6.1.2021.

Regard being had to the fact that the implication of the petitioner is purely on the basis of suspicion, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Chief Judicial Magistrate, Lohardaga in connection with Bhandra P.S. Case No. 03 of 2021.

(Rongon Mukhopadhyay, J)

Rakesh/-